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Friday, December 06, 2019

Agrahanya 15, 1941 (Saka)

LOK SABHA DEBATES

(English Version)

Second Session

(Seventeenth Lok Sabha)



(Vol. VI Contains Nos. 11 to 20)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Friday, December 06, 2019 / Agrahayana 15, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

[Translation]

HON. SPEAKER : Question No. 261.

...(Interruptions)

[English]

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, I have given notice of Adjournment Motion.

[Translation]

HON. SPEAKER: Sureshji, I had given a ruling last time. Let me repeat it once again.

...(Interruptions)

HON. SPEAKER: Hon. Minister, just a minute. I said that a chance will be given to raise serious matters after the Question Hour.

11.01 hrs

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Question no. 261 – Shri Jai Prakash – Not present.

Hon. Minister.

HON. SPEAKER: Question no. 262 – Shri Gaurav Gogoi – Not present.

Hon. Minister.

HON. SPEAKER: Question no. 263 – Shri Ajay Tamta.

(Q. 263)

[Translation]

SHRI AJAY TAMTA: Hon. Speaker, Sir, the border district of Pithoragarh in my constituency is adjacent to Nepal. It is quite strategically located. Sir, 70 percent of the programmes are broadcast in Hindi and Kumaoni in my District Pithoragarh through Nepali FM. The Department has sufficient land to install an FM Transmitter at Pithoragarh and due to unique location of the site, five KW FM transmitter is required to be set up there. The former Minister, Smriti Irani ji had visited district Pithoragarh. She attended a programme there and was briefed about 5 KW FM transmitter on 23 February, 2018 by the Department officials. Hon. Speaker, Sir, despite the official nod, two years have passed, but no action has been taken so far. It meets the requirements for setting up of 5 KW transmitter. The Department has approved it. The Department officials were there and former Hon. Minister had also visited the area. My submission is that if we set it up, it will benefit us. If Five KW transmitter is set up in Kumaon region, the facility of FM Radio will be accessible to all the people of this area. Will the Hon. Minister explain in this regard?

SHRI PRAKASH JAVADEKAR: Ajay Tamtaji has asked a very good question and while being briefed about it, I came to know about the programme held there.

The former Minister had given an assurance. I also reviewed it yesterday and can say only this much at present that your demand will be met.

SHRI AJAY TAMTA: I thank the Hon. Minister. In the programme 'Mann ki baat' broadcast on 24 November, 2019, the Hon. Prime Minister had appreciated the efforts being made by people of Rang Community to preserve their mother tongue in Dharchula, Uttarakhand. I would like to know from the Hon. Minister about the efforts being made for broadcast of programmes in local dialects of Kumaoni, Garhwali, Jaunsari, Sauka, Rang, Tolchha, Malchha, Tharu, Boksa, Vanraji etc. from All India Radio Station located in Uttarakhand so as to connect with the local people in their own language and also preserve the dialects?

SHRI PRAKASH JAVADEKAR: Hon. Speaker, Sir, it is the main objective of All India Radio to propagate and develop all Indian languages. All the Stations promote the broadcast of programmes in various languages and dialects popular in the states. I have heard the names of two languages specifically for the first time, hence you could write to me about it. We will take action in this regard, however I would like to assure you that *[English]* radio is a very important means of communication, *[Translation]* It is a very effective medium for keeping the language alive and propagate it .

(Q. 264)

[English]

SHRIMATI SAJDA AHMED: Hon. Speaker, Sir, there is an alarming increase in the rate of death and disability due to the environmental toxicity. Day by day, diseases such as cancer, liver problems and kidney failure are increasing. Even those who do not smoke are diagnosed with diseases related to lungs. Certainly, this is due to the unknown agents of toxic chemicals and biological agents from the environment which are included in their food, air and even water. About 92 per cent early deaths are due to the environmental toxicity. The country does not have enough infrastructure for detecting the ailments which are due to the eco-toxicity. Recently, only in AIIMS, Delhi a centre has been set up. May I ask the hon. Minister, keeping in mind the alarming situation of environmental pollution, whether the Government proposes to set up at least one centre of this kind in every States within a year and till then permit every State Medical College to send the samples to AIIMS, Delhi to find the eco-toxicity among the patients.

DR. HARSH VARDHAN: Hon. Speaker, Sir, I think I have in detail elaborated in the answer to the question about the latest clinical eco-toxicology diagnostic and research facility which has been set up at AIIMS. Simultaneously, toxicity is not only at one place. For toxins, there are so many areas, whether it is through water, environment or other sources. A lot of other agencies are also involved. The Central Pollution Control Board is doing it at over 4,000 places in the case of water toxicity. The All India Institute of Hygiene and Public Health and National

Institute of Occupational Health are also doing it. AIIMS is the latest addition to that. Those who get affected by toxins have similar symptoms as other patients. Sometimes, it is very difficult to differentiate between them. At the AIIMS Centre, we have now got patients from all those OPDs where they are not able to differentiate. The results have started emerging. As and when there is a need to further expand this, we will do that. The hon. Member must have seen in my answer that the Government is so much concerned about this whole issue that there is a very thorough, comprehensive, and all-inclusive approach in which the Department of Environment has done so much, all the arms of the Ministry of Health have done so much, and everybody including the Ministry of Science and Technology is on board to handle this issue. Simultaneously, through 20 institutions and 20 big hospitals all over the country, we have initiated a big research, in which Department of Environment is also involved, to assess the impact of these pollutants on human health. There is no Indian data which is available right now. So, we have already started that work also. The hon. Member should not feel worried about it. She has asked if there is a plan. Right now, there is none, but if there is a need, we will think about it. ...*(Interruptions)*

[Translation]

HON. SPEAKER: I had asked the Hon. Member, but he said that the reply had been given.

SHRI SHRIRANG APPA BARNE: Sir, the exposure of water of wells, ponds and rivers to toxic elements has impact to an alarming level. The number of cancer

patients is rising in the country because of consumption of such water. I would like to know from the Hon. Minister about the measures being taken by the Government in this regard?

DR. HARSH VARDHAN: Sir, as has been mentioned in the reply that Central Pollution Control Board undertakes water testing at more than four thousand locations. It undertakes the concentration test of physicochemical, bacteriological, heavy metals, pesticides etc. So far as the cases of Cancer are concerned, there are several reasons for occurrence of this disease. Research is being undertaken at various levels in various manners to detect the role of toxic elements and other factors. Some cancers are caused by other factors. Some people are genetically disposed whereas environmental exposure has been the reason in some other cases. There are several factors. Undoubtedly, the toxic elements, wherever they might be coming from, are harmful for us. All the elements, heavy elements and other such things are harmful if they are getting ingested in the body in more than specific quantity. All of us have to make efforts together to fight this battle. On one hand, the Departments of Science, health and Environment have to fight it and similarly, we have to fight it by increasing awareness in society.

(Q. 265)

HON. SPEAKER: Hon. Minister, please go back to your seat. Hon. Minister, please don't cross-talk when the Question Hour is going on.

[English]

SHRI G. S. BASAVARAJ: Speaker, Sir, the Minister has not given proper answer to my Question. RO plants are installed everywhere in the country as nowadays everybody wants to drink RO purified water only. Unfortunately, the Reverse Osmosis, that is RO, has some disadvantages and advantages too. The reverse osmosis purification removes toxins such as lead, mercury, fluoride, arsenic, etc. which have ill effects on human health. Simultaneously, it has disadvantages also, as while purifying the dissolved toxins, it also removes natural minerals like iron, calcium, magnesium, boron, sodium, etc. which are very essential for healthy bones and other functions of human body. This causes mineral deficiency. The concentration of Total Dissolved Solids should be 300-400 mg/l. While purifying the water, a lot of water is also being wasted....*(Interruptions)*

[Translation]

HON. SPEAKER: Please don't read out the entire reply. Kindly put your question.

[English]

SHRI G. S. BASAVARAJ: I would like to know from the hon. Minister whether the Government is thinking of issuing a notification.

[Translation]

HON. SPEAKER: Everyone knows what is found in water. Please ask your question.

[English]

SHRI G. S. BASAVARAJ: Wherever RO purifier is permitted, it should be ensured that while purification, to control mineral deficiency, all the essential minerals are retained and also water wastage should be controlled to an extent of 80 per cent.

SHRI PRAKASH JAVADEKAR: This is a very important issue because we need safe drinking water. In many cities or villages there is no provision of potable water. The hon. Prime Minister has already declared an ambitious scheme, *[Translation]* He has already made an announcement that every household will have access to potable water supplied through tap by the year 2024 *[English]* So, we are on the track. More importantly, the NGT has said that if TDS is less than 500 mg/l you cannot use RO purifier and if TDS is more than 500 mg/l you can use RO purifier.

The matter went to the Supreme Court, which has asked the Ministry to see the grievances of the manufacturers and issue an appropriate notification. We are in that process. We will listen to the stakeholders and others. But one

thing is sure, that water should not be wasted and all the natural minerals must be protected. We will find out a solution accordingly.

SHRI G. S. BASAVARAJ: May I know from the hon. Minister what action has been taken by the Government as the Supreme Court has given a dictum stating that use of RO purifiers should be prohibited within three or four months from the date of the judgement.

SHRI PRAKASH JAVADEKAR: After NGT judgement, there was an appeal in the Supreme Court. As I said, the Supreme Court has directed the Ministry to hear different stakeholders, come out with a solution, and issue appropriate notification. We will do that in time.

[Translation]

SHRI GAURAV GOGOI: Hon. Speaker, Sir, first of all, I would like to apologise that I was not in my seat when question number 262 was called.

Hon. Speaker, Sir, making legislation is not the mandate of NGT or Supreme Court. This is the responsibility of the House. However, unfortunately, whenever the issue of Environment is raised, it is reported that NGT or Supreme Court has given an order whether it is the laws related to water pollution or air pollution. The Air Act dates back to 1981 whereas Water Act was enacted in 1984-85. Our Environment Protection Act was also enacted way back in 80s.

I request the Hon. Minister of Environment to amend these Acts. Will he introduce amendments in Air Act, Water Act? I have submitted Private Members

Bill on Air Act. I would like the Air Act and Water Act to be updated so that people come to know that the House is making efforts for environment and not the judiciary.

SHRI PRAKASH JAVADEKAR: Sir, I totally agree with the sentiments expressed by Gaurav ji that *[English]* the function of the Legislature is to legislate. Therefore, a periodical review of Air Act and all older acts need to be taken up.

[Translation]

I will only say that we will study the Private Members Bill submitted by you and also consider the suggestions offered by other Members. *[English]* So, this is a suggestion which requires action.

[Translation]

PROF. SOUGATA RAY: Sir, the Hon. Minister has stated that National Green Tribunal has rejected Reverse Osmosis Process used to purify water because too much water is wasted in the process. There is a membrane in Reverse Osmosis process. The water goes into it and is then discharged which removes the dissolved solids. However, Reverse Osmosis process is most efficacious. If Reverse Osmosis Process is withdrawn, what alternative is available with people to purify water? Will they use ultra-violet filters or radiation process? Will the Ministry suggest such usage to the people?

SHRI PRAKASH JAVADEKAR: Sir, before the RO system, UV system was installed in the households. There are two-three such systems in the market. People take decision on their own in this regard. However, in this case, the basic problem was that natural minerals are discarded in RO and it wastes a lot of water. I have come to know about a new technology which will not waste a drop of water and which will also preserve the natural minerals. If any such solution is offered, it will be considered. However, the Government will take decision keeping in view the orders of NGT, the factual position and health of people.

SHRI JAGDAMBIKA PAL: Hon. Speaker, Sir, I am grateful to you that Hon. Minister has taken cognizance of the fact that while on one hand, NGT is taking care of environment and the matters related to it, on the other hand, several problems are cropping up on this account.

As Gogoi ji has stated and we are also concerned that hurdles are being created in case of several schemes which are in the interest of the nation and related to its development due to the decisions taken by NGT. Checks are imposed on the decisions taken by the Government and the Cabinet due to the decisions of NGT.

Sir, through you, I would like to know about the measures proposed to be taken to restart the schemes/programmes essential in the interest of common man which have been checked or closed by such decisions.

On the other hand, water is being discussed. You stated broadly that efforts are being made for water conservation and making available potable water to all the households. However, the question asked by Basavrajji was as to how the minerals in water removed in the process of purification of water can be preserved?

SHRI PRAKASH JAVADEKAR: Sir, I have stated that the natural minerals essential for us should be preserved. *[English]* that is the first principle. *[Translation]* There is shortage of water in the country, thus water should not be wasted. These are the two issues. We will issue an appropriate notification in a timebound manner regarding these two matters after consulting all the stakeholders so that there is no confusion in the mind of the people.

SHRI GOPAL SHETTY: Hon. Speaker, Sir, although Jagdambika Pal ji has already asked the question I intended to ask, however, it has not been replied so far ...*(Interruptions)*

Hon. Speaker, Sir, my question is that NGT was set up for a good cause, however, Government tends to stop several projects related to public. Through you, I would like to ask Hon. Minister as to whether the Government proposes to take any measures taking into consideration all such decisions taken by NGT?

SHRI PRAKASH JAVADEKAR: Hon. Speaker, Sir, whether it is NGT or Court, if the Ministry plays its role well in the interest of the people and also keeping in view the conservation of environment, full justice is done in several such matters,

otherwise, there is a provision of appeal as well. The Government will do what is in the interest of the people and also protect the environment. How to have happy balance between the two will be the basis of our affidavits.

(Q.266)

[English]

SHRI BALASHOWRY VALLABHANENI: Sir, Thalassemia and Haemophilia are very rare blood diseases. The hon. Minister knows it best being a doctor himself. I would like to know whether the Minister has planned any scheme to support the affected persons, especially poor and needy people.

DR. HARSH VARDHAN: Sir, the hon. Member has asked what treatment is available for the patients of Thalassemia, Haemophilia and Sickle Cell Anaemia in the country. Right from the district hospital to the highest hospital, *i.e.*, All India Institute of Medical Sciences, treatment is available for all these three diseases. Thalassemia Sickle Cell Anaemia and Haemophilia through the National Health Mission, we support all the State Governments for all the drugs, all the blood transfusion facilities, etc. Even for the ultimate treatment where they need bone marrow transplant, etc. through RashtriyaArogyaNidhi (RAN), the Health Minister's Discretionary Fund and also the Prime Minister's Relief Fund, help up to Rs.15 lakh is provided. There is a facility for helping them for blood transfusion also. There is a compulsory screening going on for all the pregnant women, population screening Counselling services are also being provided. So, at multiple levels, a lot of activities are going on. For all the three categories of these patients simultaneously research is also being undertaken by ICMR and other science Departments.

SHRI BALASHOWRY VALLABHANENI: Sir, generally these medicines are available at District Government Hospitals with the support of the Government of India. The Minister has also mentioned that.

Apart from that, All India Institute of Medical Sciences at Mangalagiri is centrally located to serve the affected patients in Andhra Pradesh. I would request the hon. Minister to state whether any steps have been taken to keep these medicines at AIIMS, Mangalagiri.

DR. HARSH VARDHAN: Right now the AIIMS at Mangalagiri is in a specific phase of development. Since you belong to that area, you must be aware that right now only OPD services have started there. Ultimately, it has to go up to the level of the All India Institute of Medical Sciences as is happening with all the other institutions. Presently, even the blood bank is not there. It is also in the process of development. All the facilities which are available at other AIIMS which have already got developed are going to be subsequently developed there also. Obviously, the drugs, blood transfusion facilities, and availability of safe free blood to the patients will all be developed there also.

SHRI ADHIR RANJAN CHOWDHURY: Sir, in extension to this Question, I would like to submit that already dengue has ravaged a large part of the State of West Bengal which has resulted in a number of deaths in the State. Also, it is creating a great fear amongst the common people that the bite of Tarantula also could be fatal for people. Dengue invasion has already assumed an alarming and an epidemic proportion in the State without having any distinct knowledge

about what is actually occurring there in the State. Do you have any idea about this?

DR. HARSH VARDHAN: I may not particularly be able to say what is happening in the State of West Bengal but as the hon. Member himself is saying that he also does not know as to what is happening there, but I would like to inform the august House that dengue is a very typical and fatal condition and it is caused by the bite of *Aedes* mosquito. This *Aedes* mosquito actually breeds in clean water. It is unlike other mosquitoes which breed in insanitary conditions.

As far as the treatment for dengue is concerned, Health is a State subject and all the State Governments have to make arrangements for the treatment of not only dengue but all the diseases. Through the National Health Mission, we give enough of money to every State Government based on what plans they make for the management of a particular disease for upgradation of a particular centre etc. If the Government of West Bengal wants anything over and above what they already have through the National Health Mission, they have to be pro-active.

Control of dengue actually requires a lot of public awareness. People have to be taught about what they have to do inside their homes. There is a lot of things to be done by the people inside their homes, rather than outside. So, there is a need for a huge public awareness campaign which has to be developed. Simultaneously, I may inform the House that in India we are at an advanced stage of development of a vaccine for dengue. I think, in the coming years when

we have a dengue vaccine, the incidence of dengue or those who get affected by dengue will get lowered.

SHRIMATI SUPRIYA SADANAND SULE: Sir, there are pockets in Maharashtra, especially in the Vidarbha region, there are villages where extensive number of children have sickle cell anaemia. They have access to medication. But is there a national programme which we could include in our PHCs? The hon. Minister said that our PHCs are aware of it. Could we do a programme of preventive oncology awareness and sickle cell anaemia campaign and of these rare diseases where all our people working should be skilled and brought to the notice of people? It is because Vidarbha has pockets where people are affected by sickle cell anaemia which we have not been able to address over the years.

Added to this, the hon. Minister mentioned that a sum of Rs. 15 lakh is available for bone marrow transplant. Now, there is a hospital like Tata Memorial – which is not under the direct control of the Ministry of Health but is under DAE -- where there is a huge waiting list because monies are not available. Is there something that could be worked out by which this sum of Rs. 15 lakh comes we also have a national programme for these diseases, including preventive oncology?

DR. HARSH VARDHAN: As I have already said in my reply to this question, ultimately the health care delivery system is the responsibility of the State Government. Through the National Health Mission, we support every State

Government for everything that they need, specifically for other diseases and also for haemophilia, sickle cell anaemia etc. and for those places where these diseases are more common or more endemic. There are these awareness programmes. People responsible for manning those PHCs and the authorities at the district level have to be very particular about ensuring it. As far as Government of India is concerned, the State Governments also have to support such patients but, as I said, the Government of India provides up to Rs. 15 lakhs to all the patients to get the necessary treatment available. This facility is for the people living below the poverty line also. Now that you have the Government in Maharashtra where your Party is also a part of it, you must take care of these areas in a specific way. I can assure, on behalf of the Government of India, that if you need any assistance in particular for upgradation of facilities there, we are ready to do it. I had informed this House earlier also that, as per the Public Health Standards of 2011, all of you can go to your respective Primary Health Centres, see that if there is anything which is lacking and which does not fulfil the guidelines of Public Health Standards and you may force your Collectors and State Governments to send us the proposals. Under the Programme Implementation Plan (PIP), if there is such a plan of any area, the respective MP would have to send it to us and we will ensure that we will upgrade it with that particular facility to reach the minimum level.

(Q.268)

[Translation]

SHRI ANIL FIROJIYA: Hon. Speaker, Sir, it has been reported in the media that there is a plan to construct a wall spanning 1400 kilometers from Panipat to Porbandar to enclose the forest area and check the desertification.

I would like to know from Hon. Minister whether the Government has formulated any such schemes to enclose the forests? What will be the carbon absorption capacity of such forest cover?

Hon. Speaker, Sir, I have one more question.

HON. SPEAKER: Please ask both the questions together.

SHRI ANIL FIROJIYA : I have come to know from the reply to my Unstarred question that Grasim Industries discharge 11 lakh litres of treated wastes in Chambal river everyday. Has Grasim Industries submitted a timebound Plan of Action along with bank guarantee to SFD or not? If not, whether the condition of zero discharge by January 2021 or earlier by the Industries as per the proposed Plan of Action will be met? Has the Government fixed any penalty for such industries? What action will be taken against them if they fail to follow the plan of Action?

SHRI PRAKASH JVADEKAR: Hon. Speaker, Sir, both the questions are very important. I would like to say that as regards the wall from Porbandar to Haryana, a proposal is being formulated. However, it is not ready yet.

There is good news that the tree cover has increased by 13000 sq. km. in forests as well as outside forest areas in the country during the last five years. This is a good news. Only two -three countries have managed to increase their green cover in the world. India is also included therein. This should be good news for all of us.

Sir, trees have to be removed for development at times and that is why more and more trees are planted. If a tree is removed somewhere, ten trees are planted to compensate for it. We have made such a provision. We are going to do so under compensatory afforestation that if a certain number of trees have been removed for a project, then compensatory afforestation will be undertaken elsewhere. The details will be available in public domain and everyone can see the increase in compensatory forest cover every year. Secondly, you have asked about Grasim Industries. We will send a special team there and take a decision after reviewing the situation.

HON. SPEAKER: This was your question. You have become an international leader. You went from Ujjain to Porbandar.

[English]

SHRI N. K. PREMACHANDRAN: Sir, in regard to Mr. Gaurav Gogoi's Q. No 262, the Hon. Minister has submitted a detailed list.

[Translation]

HON. SPEAKER : If you wish to ask question no. 268, you may do so.

...(Interruptions)

[English]

SHRI N. K. PREMACHANDRAN: Sir, this is related to the answer to this Question.

[Translation]

HON. SPEAKER: Please do not ask about Question 262.

...(Interruptions)

SHRI N.K. PREMACHANDRAN: Sir, that is not my question.

[English]

Sir, 102 cities have already been identified in 23 States and the National Conservation Programme is there. My specific question to the hon. Minister is whether any fund has been allocated under this programme in these 102 cities.

SHRI PRAKASH JAVADEKAR: Every city has a specific pollution mix and pollution problem. The basic pollution causes are vehicular pollution, dust pollution, and construction-demolition waste. Simultaneously, there are waste management and biological fires as well as very importantly, industrial pollution.

So, we have asked all cities to draw their own city-specific plans. To prepare that plan, the Central Government has sanctioned Rs. 10 crore each to

million-plus population cities, and likewise other amount for lesser number of cities. But 102 cities have been selected in this programme.

The hon. Member comes from Kerala. As he must be knowing, many cities are very good in Kerala and there is no issue of pollution. So, there, we will not be giving any funds but at other places, we are giving it.

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, the hon. Minister has said that there is going to be a lot of tree plantation. We welcome it. But last week, in one of his answers, he had spoken about mangrove forest also. In Tamil Nadu, especially Ennore Creek area and Pulicat Wetlands, because of the port expansion activities, nearly 2,000 acres of land is being affected. The Ennore Creek is being taken over by the Port Authorities for expansion of the port. But this puts nearly 10,00,000 people in the city of Chennai at the risk of flooding.

So, what is the Minister's reply to this question? Thank you.

SHRI PRAKASH JAVADEKAR: Sir, ShrimatiKanimozhi's question is very specific one, relating to Pulicat and Ennore. I will definitely give her answer, in detail, in a separate communication. But let me tell her that mangroves are also increasing, and at the same time, when we sanction removal of mangroves from one area for a very essential development, we also ask them to plant in the ratio of 1:3 times of mangroves. We are succeeding here. The total mangrove cover of India is increasing.

SHRI VINCENT H. PALA: Sir, I know that the hon. Minister has given a reply for plantation of trees; and the Government is spending an amount of almost R. 220 crore every year for plantation of trees. Like in my State Meghalaya, we have seen that during planation, they plant small trees. But these small trees would get spoiled by animals; and during the winter, when the people burn fire, these trees would get spoiled.

So, would the hon. Minister allow the State Government that instead of planting small tress, they may acquire the existing forest? Would he sanction money for that? Instead of planting small tress where there is no guarantee that these trees would survive, fresh forests may be an option.

So, will the hon. Minister allow this in his guideless?

SHRI PRAKASH JAVADEKAR: Actually, you cannot plant a very big tree because it is already existing. So, you have to plant a small sapling, and from there, it grows. But now, there are various methods by which eight to ten feet well-grown trees also can be planted, and then they grow up in a natural way. Then it grows up in a natural way. So, that is the area, and the State Forest Departments have been given concrete suggestions how to maintain the plantation and how to have a survival rate of more than 80 per cent to 90 per cent. That we have already discussed even in the Forest Ministers Meeting which was held last week.

DR. KAKOLI GHOSH DASTIDAR: Thank you, Sir. Through you, I would like to draw the attention of the hon. Minister to this. Is he aware that the life expectancy at birth of Indians is being shortened for each of us by 4.3 years at the moment due to environmental pollution including water, air, and everything together? So, what is the Government and the Ministry doing to mitigate the effect of the environment pollution so that we do not lose these four years that each of us breathing today loses? Thank you, Sir.

SHRI PRAKASH JVADEKAR: We in the Government have discussed a lot on pollution not only of Delhi but all over the country. I have explained how the Government is very proactively taking actions to mitigate the vehicular pollution, industrial pollution, the biomass pollution, and also the dust pollution. It is because these are the main four areas where we need action. We are already taking action. It is bearing fruits. That is one thing.

At the same time, let me clarify that such studies carried out by various institutes may not be based on first generation data. On a secondary data, they interpolate, extrapolate, and then come out with conclusions based on a model study. So, let us not create a fear psychosis among people because pollution problem is all over the globe. In Los Angeles, in European cities, everywhere, there is pollution due to different factors. But there is no direct correlation as per the studies we have conducted. The studies conducted in India have not shown a direct correlation of shortening of life because of pollution.

HON. SPEAKER: Dr. D. Ravikumar – Not present.

Sushri S. Jothimani.

(Q. 269)

SUSHRI S. JOTHIMANI : Thank you, Sir. I would like to know, through you, from the hon. Minister whether the Government is considering to frame a policy on right to menstrual hygiene and paid leave for working women in Government and private sector during menstruation as they are going through a lot of physical and mental stress during these days.

SHRIMATI SMRITI ZUBIN IRANI: I would like to firstly thank the hon. Member in absentia who has asked this question. It is because in my six years of experience in Parliament, I have never had a question posed about menopause and that too by a male MP. So, my congratulations to him and thanks to him in absentia. ...(*Interruptions*)

Sir, since you have always guided us not to answer to those who heckle from their seats, I would only say this much that there is a menstrual hygiene protocol which has been dedicated to the country since 2015 which talks about menstrual hygiene management in urban and rural India.

Insofar as menstruation and paid leave during menstruation, I, as a woman and personally speaking, do not think menstruation is a handicap for me to work as a professional. This is a view many women have held across the country. Also, when the issue is debated across the world, this is a view that has come forth.

[Translation]

SHRI BRIJENDRA SINGH :Thank you Hon. Speaker. My question is not related to Menopause, rather it is related to the women employees. There is a provision of Child Care Leave in the Central Government as well as State Government. However, whenever the leave is sought and the period for which it is sought, it has been noticed that the controlling authority tends to curtail it and very rarely do the employees get the leave for the period as required by them. The Government has issued guidelines in this regard from time to time. Through you, I would like to know from Hon. Minister if she would consider making it compulsory for the Government to sanction the leave?

SHRIMATI SMRITI ZUBIN IRANI :Hon. Speaker, Sir, Hon. Member has admitted himself that his question does not relate to the main question. Still, I would like to say that Government not only makes the law and issues guidelines but also assists and contributes in ensuring its implementation with the help of State Governments and through institutions like NCW.

[English]

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN : Hon. Speaker, Sir, I would like to have a little clarification from the Minister. As she herself has congratulated the move, we are also very happy to have a discussion, probably, regarding that in the House. But, of course, the anxiety of all the women concerned here is about what health impact it will have on women in general.

Also, I would like to add a little point. Most of the women are not aware about the cervical cancer during the menopausal stage. So, can there be an additional initiative to have a drive to have a cervical cancer test, probably, amidst the womenfolk, which can be a follow-up of this policy?

SHRIMATI SMRITI ZUBIN IRANI: Since the Member has asked questions pertaining to the health impact, I would like to highlight and put some data, with your permission, for the scrutiny of the House. Firstly, between the ages 48 and 49, the number of menopausal women is around 55.8 per cent and the impact of it is that it leads to cardiovascular diseases and it has an impact with regard to osteoporosis also. The Bone Health Clinic in Mumbai is currently undertaking a research study with regard to how to better the mental and physical health of women, including osteoporosis or help them deal with issues like anxiety which is one of the outcomes of menopause.

Insofar as the support being given by the Government for cervical cancer is concerned, let me enunciate here that Ayushman Bharat has made one of the impacts. Subject to correction and data from the hon. Health Minister, one of the best impacts I have seen as a woman, is close to 50 lakh women have screened themselves for breast cancer and over 30 lakh women have screened themselves for cervical cancer. I compliment the hon. Prime Minister and the hon. Health Minister because this is one of the silent revolutions of the Ayushman Bharat Scheme with regard to women's health.

[Translation]

HON. SPEAKER :Question no. 270, Shri Vinod Lakhamshi Chavda- Not present.

Shri Ramesh Bidhuri – Not present .

Question no. 271.

...(Interruptions)

HON. SPEAKER :This question is important for everyone.

Shri B. Mahtab ji.

(Q. 270)

[English]

SHRI BHARTRUHARI MAHTAB : Sir, I will ask a very short question and I expect a very short answer. The Minister has given a detailed reply relating to the National Mental Health Programme through which the Manpower Development Scheme is being implemented in this country. I have repeatedly asked this question earlier and I would expect the present Minister also to respond to it.

It is relating to nurses, both male and female nurses, who have to attend to the dementia patients and to those who are suffering from forgetfulness. We are lacking them in great number. What step is the Government taking to increase their number? It is because the dementia patients need constant care. What steps are being taken to improve the nursing facility in our country to attend to the dementia patients?

DR. HARSH VARDHAN: Sir, I think in the answer also I have mentioned that the incidence of mental illness is a big issue in the country and all over the world. Of course, the patients of dementia are also causing a lot of concern for everybody. Right now, we have a very, very exhaustive scheme in which either the mental hospitals, which are numbering 41 in the country, or the psychiatric departments within the various medical colleges in the country, can be upgraded for which there is a scheme. They can be upgraded to Centres of Excellence for

which the Government pays about Rs.33 crore for one Centre of Excellence. We have already given it to 25 mental hospitals in the country. There is a scheme where we have given upto Rs.90 lakh for upgradation of one particular department in respect of manpower. It is not only about doctors but also about nurses dealing with psychiatrist illnesses and psychological social workers. It is thoroughly a comprehensive scheme which also includes the nurses, who take care of mentally sick patients and, of course, the dementia patients.

[Translation]

HON. SPEAKER :Hon. Member, in view of the concern shared by you, half an hour discussion will be held on this issue in the present Session itself.

(Q. 271)

SHRI B.B.PATIL :Sir, the Hon. Minister and Bill Gates launched *Bharatiya Poshan Krishi Kosh* on 18 November, 2019. We should thank her for it. Similarly, Hon. Minister stated in Rajya Sabha on 4 July, 2019 that India will be free of malnutrition by the year 2022. What projects have been formulated to achieve this target ?

Besides, I would also like to know about Five point Action programme? Will the Hon. Minister give detailed information in this regard and also tell us as to how it will help eradicate the problem of malnutrition? Who will be trained to tackle the problem of malnutrition in women and children under this Five Point Action Programme?

SHRIMATI SMRITI ZUBIN IRANI : Sir, through you the Hon. Member has clubbed various questions in one question. I will try to reply in brief.

HON. SPEAKER :This is a good question. Everyone will be benefited by the reply.

SHRIMATI SMRITI ZUBIN IRANI : Sir, I would like to especially thank you for taking up the issue of nutrition mission in the House and having motivated all the Hon. Members to associate themselves with it. I have stated earlier as well that this is the first time in the history of our country that 3 crore 66 lakh events related to the nutrition mission have taken place throughout the country in a span of one month due to association of Hon. Members. Our communities participated in

more than two crore events. So far as the *Poshan Krishi Kosh* is concerned, Hon. Prime Minister stated in the presence of M.S. Swaminathan in the year 2017 that there are various crop varieties in our country which have been the source of nutritious food for the local populations for several years. There is a need to identify them and also motivate our farmers by involving Krishi Vigyan Kendras so that we may grow crops with more nutrient value in our local fertile land. We are also making efforts that once the data becomes available with the help of Ministry of Food Processing Industries, we will share it with Krishi Vigyan Kendra and Ministry of Food Processing Industries so that the Government could provide local agro processing opportunities and nutritious diet for the people. Hon. Member has asked about the number of people trained. So far an allocation of nine thousand crore rupees has been made especially under the Nutrition mission and more than nine lakh Anganwadi workers have been trained under it. Data of eight and a half crore people, mothers and children is monitored at present under ICDS Cash system on daily basis. We inform the parents or frontline workers through SMS about the static weight or low weight of children. I have the data pertaining to the month of October. *[English]* About 1.47 crore such SMSs have been sent to parents and frontline workers across the country.

[Translation]

HON. SPEAKER: Hon. Member, please ask your supplementary question. Half an hour discussion will be held also on this subject in the present session.

SHRI B.B. PATIL : Sir, as has been mentioned that 12 high focus states will be selected. Have the States been selected and if so, whether the State of Telangana has been included in it?

SHRIMATI SMRITI ZUBIN IRANI :Sir, the nutrition mission is being implemented in all the States. The Union Government is working with the objective of covering all the States and districts.

(Q. 272)

SHRI RAMCHARAN BOHRA :Hon. Speaker, Sir, I would like to thank the Hon. Minister for having given detailed information through this question. Through you, I would like to know from the Hon. Minister about the reports appearing in the newspapers from time to time that the meals given in the primary schools are not of good quality. Will the Union Government ensure the supply of better quality meals to the children by intervening at local level?

SHRIMATI SMRITI ZUBIN IRANI :Hon. Speaker, Sir, the practice of giving meals in primary school as mentioned by the Hon. Member is covered under Mid Day meal scheme implemented by Ministry of HRD. Although I am not representing that Ministry at present, however, through you, I would like to inform the Hon. Member that Ministry of HRD always makes effort to maintain the quality of Mid Day Meal in coordination with the State Governments.

SHRI RAMCHARAN BOHRA : Hon. Speaker, Sir, I would like to know from the Hon. Minister that the condition of women and children in the tribal areas of the country is quite pitiable. Most of the women and children are suffering from malnutrition. Will the Government pay attention towards them and launch a scheme to improve their condition?

SHRIMATI SMRITI ZUBIN IRANI : Sir, through you, I would like to inform the Hon. Member that under Nutrition campaign, the Ministry works in coordination with the Ministry of Tribal Affairs to ensure proper nutrition for the women and

children in tribal areas especially in the aspirational districts. Also efforts are made by the Ministry of Health to resolve the problem of anaemia.

HON. SPEAKER :Question no. 273, Sushri Pratima Bhaumik – Not present.

Shri Sunil Kumar Singh – Not present.

Hon. Minister

(Q. 274)

DR. DHAL SINGH BISEN : Hon. Speaker, Sir, through you, I would like to know from the Hon. Minister that although he has given replies to (a), (b) and (c) part, however, I am concerned about the accidents taking place at National Highways for which the trauma Centres have been set up. With great regret, I have to state that the trauma centre in my district Siwani has not become operational even after three years due to shortage of Doctors. Consequently, the victims of accidents are not being treated there. Trauma Centres have the Ortho Surgeons, Neuro Surgeon and Anaesthesia Doctors specially.

I would like to tell the Hon. Minister that he has stated in his reply that the States and Centre together can recruit doctors under NHM. However, they have not been recruited due to shortage of funds.

Therefore, I would like to ask the Hon. Minister if he could kindly give directions to the State Government at the earliest so that doctors are recruited in all the Trauma Centres under NHM.

DR. HARSH VARDHAN : Sir, so far as the Union Government is concerned, it extends support to all the State Governments to establish Trauma Centres. When they set up the Centres in time bound manner, they are given grants in accordance with the scheme. As regards meeting the shortage of manpower under National Health Mission, if a State Government mentions that the Doctors are not available there, I have stated it in the House on the very first day that we

have allowed the principle of [*English*] 'you quote and we pay' [*Translation*] for them. If the Doctors are not available in the salary that is offered to them, they can recruit doctors by adopting the principle of [*English*] 'you quote and we pay'.

As you are aware that Health is a State Subject. Health Care delivery system has to be strengthened by the State Government. We share our policy with them. We formulate a policy in Central Council of Health in coordination with them and the Union Government extends full assistance in implementing the policy in consensus with them. As they implement it, we extend help in accordance with their implementation plan.

As the Hon. Member has stated and it is his concern, so I will surely intimate the State Government in this regard that an Hon. Member has raised the issue regarding your state in the Parliament and that it should pay more attention towards this matter and take it up seriously.

DR, DHAL SINGH BISEN :Hon. Speaker, Sir, as all other posts have been sanctioned under NHM and the posts of Ortho and Neurosurgeons under the Government of Madhya Pradesh have not been sanctioned. That is why all our Centres have not started yet. Once again, I would like to request that the Doctors should be made available under NHM in these Centres after holding a discussion with the Government of Madhya Pradesh because they are not recruiting regular Doctors from the State. Please give them permission under NHM so that the hospitals may start functioning with the recruitment of Doctors and people are facilitated.

HON. SPEAKER : Directions will be given to the State Government.

DR. HARSH VARDHAN : Once again, I would like to tell you that I will convey your point to the Minister of Health in the state as per your request.

HON. SPEAKER: Question No. 275, Shri Sanjay Kaka Patil – Not present.

Shri Shrinivas Dadasaheb Patil.

(Q. 275)

12.00 hrs

SHRI SHRINIVAS DADASAHEB PATIL :Hon. Speaker, Sir, I am grateful to you for having given me an opportunity to ask my question. Whenever we attend marriages or other events, we see that the flowers grown in gardens or fields are not used in those events. Now the plastic flowers are available which can be used for one, two to three years. When those flowers are not useful anymore, they are discarded. However, they are non degradable. Flowers are grown in sufficient quantity in India, thus we should use those flowers and not the pastic flowers. Awareness should be created among the people in this regard. If we ban plastic flowers and impose duty on the flowers being imported from China, the supply of flowers will be stopped. Our growers are closing down the green houses as there are no consumers for the flowers grown by them. Therefore, if possible, awareness should be created. The children should also be educated that plastic flowers should not be used. They may give only one flower instead of two, but that flower should be the one grown and sold by the growers. Such a policy should be formulated so that the flowers are sold and the growers get some money. This will help protect the environment and keep it smelling nice and these are degradable. The plastic garlands etc. used in Ganpati Mahotsava should also be banned.

SHRI PRAKASH JAVADEKAR :Hon. Speaker, Sir, this is a very good suggestion and we are working in this direction. That is why the issue of single

use plastic has been taken up. The slogan of *[English]* say no to single use plastic *[Translation]* has been given. *[English]* Say no to single use plastic, *[Translation]* This mission has been announced by the Hon. Prime Minister. We have issued guidelines in this regard that single use plastic should be stopped and natural material should be used instead.

[English]

In our country, plastic is not the problem, uncollected plastic waste is the problem. Therefore, we are dealing on all forefronts and your suggestion is well taken.

WRITTEN ANSWERS TO QUESTIONS*

(Starred Question Nos.276 to 280

Unstarred Question Nos.2991 to 3220)

* Available in Master copy of Original Version of Debate, placed in Library.

[Translation]

HON. SPEAKER :Hon. Members, I have received notices of adjournment motions on certain matters. I have not allowed any notice of adjournment motion.

12.03 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. SPEAKER :Now Papers will be laid on the Table. Shrimati Smriti Zubin Irani.

[English]

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Sir, I beg to lay on the Table of the House:

1. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1124/17/19]

2. (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2018-2019.

[Placed in Library, See No. LT 1125/17/19]

3. (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1126/17/19]

4. (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2018-2019.

[Placed in Library, See No. LT 1127/17/19]

5. (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2018-2019.

[Placed in Library, See No. LT 1128/17/19]

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR.

HARSH VARDHAN): Sir, I beg to lay on the Table of the House:

1. (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2018-2019.

[Placed in Library, See No. LT 1129/17/19]

2. (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2018-2019.

[Placed in Library, See No. LT 1130/17/19]

3. (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2018-2019.

[Placed in Library, See No. LT 1131/17/19]

- 4. (i) A copy of the Annual Report (Hindi and English versions) of the SreeChitraTirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree ChitraTirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2018-2019.

[Placed in Library, See No. LT 1132/17/19]

- 5. (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2018-2019.

[Placed in Library, See No. LT 1133/17/19]

- 6. (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2018-2019.

[Placed in Library, See No. LT 1134/17/19]

- 7. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2018-2019.

[Placed in Library, See No. LT 1135/17/19]

- 8. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2018-2019.

[Placed in Library, See No. LT 1136/17/19]

- 9. (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2018-2019.

[Placed in Library, See No. LT 1137/17/19]

- 10. (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2018-2019.

[Placed in Library, See No. LT 1138/17/19]

- 11. (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2018-2019.

[Placed in Library, See No. LT 1139/17/19]

- 12. (i) A copy of the Annual Accounts (Hindi and English versions) of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2018-2019, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2018-2019.

[Placed in Library, See No. LT 1140/17/19]

13. A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2018-2019.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1141/17/19]

[Translation]

**THE MINISTER OF ENVIRONMENT AND FOREST AND CLIMATE CHANGE;
MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH
JVADEKAR):** Hon. Speaker, Sir, I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Director General (Akashvani) and Director General (Doordarshan) Recruitment Regulations, 2019 (Hindi and

English versions) published in Notification No. N-10/001(6)/2015-PBRB in Gazette of India dated 2nd September, 2019 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 1142/17/19]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay on the Table of the House:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2018-2019.

[Placed in Library, See No. LT 1143/17/19]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY) : I beg to lay on the Table:-

- (1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2018-2019 alongwith Audited Accounts in respect of the following centers:-

(i) Population Research Centre (Institute for Social and Economic Change), Bangalore.

[Placed in Library, See No. LT 1144/17/19]

(ii) Population Research Centre (Panjab University), Chandigarh.

[Placed in Library, See No. LT 1145/17/19]

(iii) Population Research Centre (Institute of Economic Growth), Delhi

[Placed in Library, See No. LT 1146/17/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1147/17/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2018- 2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2018-2019.

[Placed in Library, See No. LT 1148/17/19]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1149/17/19]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2018-2019

[Placed in Library, See No. LT 1150/17/19]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1151/17/19]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2018-2019.

[Placed in Library, See No. LT 1152/17/19]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi for the year 2018-19 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2018-2019.

[Placed in Library, See No. LT 1153/17/19]

- (9) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2019 published in Notification No. F. No. Stds/SP (Water & Beverages)/Notification (5)FSSAI-2018 published in Gazette of India dated 30th October, 2019
- (ii) The Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2019 published in Notification No. F. No. REG/11/27/Surplus Food/FSSAI-2017 published in Gazette of India dated 30th July, 2019.

[Placed in Library, See No. LT 1154/17/19]

(10) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (Eleventh Amendment) Rules, 2019 published in Notification No. G.S.R.499(E) in Gazette of India dated 17th July, 2019
- (ii) The Medical Devices (Fifth Amendment) Rules, 2019 published in Notification No. G.S.R.787(E) in Gazette of India dated 16th October, 2019.
- (iii) The Medical Devices (Fourth Amendment) Rules, 2019 published in Notification No. G.S.R.652(E) in Gazette of India dated 13th September, 2019

- (iv) The Drugs and Cosmetics (Eighth Amendment) Rules, 2019 published in Notification No. G.S.R.223(E) in Gazette of India dated 19th March, 2019

[Placed in Library, See No. LT 1155/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):

Hon. Speaker, Sir, on behalf of Shri Anurag Singh Thakur, I lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 15 of 2019) (Defence Services)- Ordnance Factories for the year ended March, 2018 under Article 151(1) of the Constitution

[Placed in Library, See No. LT 1156/17/19]

12.04 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Raja Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 4th December, 2019, agreed without any amendment to the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019 which was passed by the Lok Sabha at its sitting held on the 28th November, 2019.”

12.04 ½ hrs

PUBLIC ACCOUNTS COMMITTEE

1st to 3rd Reports

[English]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2019-20):-

(1) 1st Report on 'Revision of ceilings for Exception Reporting in Appropriation Accounts'.

(2) 2nd Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their 95th Report (16th Lok Sabha) on 'Health and Family Welfare'.

(3) 3rd Report on Action taken by the Government on the Observations /Recommendations of the Committee contained in their 103rd Report (16th Lok Sabha) on 'Assessment of Entities Engaged in Health & Allied Sector'.

12.05 hrs

STANDING COMMITTEE ON ENERGY

1st and 2nd Reports

[English]

SHRIMATI ANUPRIYA PATEL (MIRZAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2019-20) :-

- (i) 1st Report on Demands for Grants relating to the Ministry of New and Renewable Energy for the year 2019-20.
 - (ii) 2nd Report on Demands for Grants relating to the Ministry of Power for the year 2019-20.
-

12.05 ½ hrs

STANDING COMMITTEE ON COAL AND STEEL

3rd to 5th Reports

[English]

SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR

(CHANDRAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel :-

- (i) Third Report on 'Demands for Grants (2019-20)' pertaining to the Ministry of Coal.
 - (ii) Fourth Report on 'Demands for Grants (2019-20)' pertaining to the Ministry of Mines.
 - (iii) Fifth Report on 'Demands for Grants (2019-20)' pertaining to the Ministry of Steel.
-

12.06 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):Sir, with your permission, I rise to announce that the Government

Business for the remaining part of the Winter Session, 2019 will consist of :

1. Consideration of any items of Government Business carried over from today's order paper: - [it contains (i) consideration and passing of the International Financial Services Centres Authority Bill, 2019; and (ii) Consideration and passing of the Arms (Amendment) Bill, 2019.]
2. Consideration and passing of the following Bills, after their introduction:-
 - (i) The Anti Maritime Piracy Bill, 2019.
 - (ii) The Personal Data Protection Bill; 2019.
 - (iii) The Citizenship (Amendment) Bill, 2019.
 - (iv) The Code on Social Security Bill, 2019.
 - (v) The Central Sanskrit University Bill, 2019.
 - (vi) The Maintenance & Welfare of Parents & Senior Citizens (Amendment) Bill, 2019.
 - (vii) The Constitution (One Twenty-Sixth Amendment) Bill, 2019.

SHRI SHYAM SINGH YADAV (JAUNPUR): The following items may be included for discussion in the next week's agenda :-

- (i) Need to resume the construction of medical college in Siddiqpur area of Jaunpur city, Uttar Pradesh.

[Translation]

- (ii) The construction of road on both sides of the Railway Line to commute from 17 C crossing across Bela to 18 B Crossing has not been completed. So long as the construction of the road is not completed, there is a need to open the Railway crossing 17 C by deploying a guard there.

[English]

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The following items may be included for discussion in the next week's agenda :-

- (i) The Government must conceptualise a detailed Pamba action plan on the lines of NamamiGange to tackle pollution in the said river.
- (ii) Need to declare a Munroe Island ecological and environment protection plan.

SHRI V.K. SREEKANDAN (PALAKKAD): The following items may be included for discussion in the next week's agenda :-

- (i) Need to enhance funds under MPLADS to Rs. 50 crore per Member per year.

- (ii) Need to address the growing cases of chronic kidney disease in Palakkad, Kerala.

SHRI G. SELVAM (KANCHEEPURAM): The following items may be included for discussion in the next week's agenda :-

- (i) To announce various schemes for upliftment of poor Handloom weavers community.
- (ii) Need to announce various welfare schemes for fishermen across the country.

[Translation]

SHRI MANOJ KOTAK (MUMBAI NORTH-EAST) :Hon. Speaker, Sir, the following two items may kindly be included for discussion in next week's agenda :-

1. The waterway connecting Thane-Navi Mumbai-Mumbai may be commissioned at the earliest.
2. The need to equip Lokmanya Tilak (Kurla Terminus) Station, Mumbai.

SHRI RODMAL NAGAR (RAJGARH) :Hon. Speaker, Sir, the following items may be included for discussion in next week's agenda :

1. Completion of Railway line under construction at RamganjMandi, Bhopal at the earliest.

2. Effective implementation of Ayushman Bharat Yojana in Madhya Pradesh.

SHRI RAMCHARAN BOHRA(JAIPUR) :Hon. Speaker, Sir, the following items may be included in next week's agenda :

1. Non receipt of first instalment of Members Development Fund of several Members of 17th Lok Sabha in the districts
2. Unannounced ban imposed on installation of Mobile towers in rural areas by BSNL.

HON. SPEAKER :Shri Hibi Eden – Not present.

[English]

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH):Thank you, Hon. Speaker, Sir I would request you to include the following business in the next week's List of Business:

1. Need to extend the time period for obtaining Fast Tag to 31st March, 2020;
2. Need to provide houses to all section of people in Greater Chennai area under the Housing for All Scheme.

[Translation]

DR. VIRENDRA KUMAR (TIKAMGARH) :Hon. Speaker, Sir, the following items may be included in next week's agenda :

1. Availability of resources may be ensured to ensure to develop Orchha, Kundeshwar, Jatashankar, Mausahaniya and Khajuraho as a religious and tourist hub.
2. NTPC Power plant located at Bareilly Chhatarpur should be commissioned at the earliest.

12.07 hrs

MOTION RE: ELEVENTH REPORT OF BUSINESS ADVISORY COMMITTEE

[Translation]

SHRI ARJUN RAM MEGHWAL (BIKANER) :Hon. Speaker, Sir, I beg to move

:

“That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on 5th December, 2019.”

HON. SPEAKER :The question is :

“ That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on 5th December, 2019. ”

The motion was adopted.

[Translation]

HON. SPEAKER :Shri A. Raja ji.

Raja ji wants to raise an issue.

[English]

SHRI A. RAJA (NILGIRIS): Sir, a tragic incident happened in the early hours of Monday, the 2nd December 2019 at Nadoor Village near Mettupalayam Municipality in my constituency. A compound wall constructed by a private individual had collapsed, instantly killing 17 Scheduled Castes people, including children. The fact remains that the villagers had on several occasions complained to the district administration and the State Government with regard to the danger posed by the compound wall. The incident led to scores of people, including relatives of the deceased and the members of the pro-Dalit organisations like Tamil Tigers and other political parties protest against the district administration and pressing for reasonable demand to accommodate them inside the Mettupalayam Government Hospital Campus.

The National Commission for Scheduled Castes and Scheduled Tribes also took cognizance of the issue. Police resorted to manhandling of protestors and arrested around 25 persons under various penal sections of the IPC. I urge the Central Government to intervene in the matter and direct the State Government to withdraw the cases against the protestors and release them, and also ensure that strict penal action is taken against the person who had constructed the wall. Moreover, compensation to the families of the victims

should be enhanced, houses should be rebuilt immediately, and also the State Government should provide employment to each family of the victims.

12.14 hrs

SUBMISSION BY MEMBERS

Re: Brutal atrocities against women folk across the country

[English]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I would like to flag the attention of the entire House towards this issue. In spite of volcanic and seething anger coupled with indignation, hate against. ...*(Interruptions)*

Sir, in spite of volcanic and seething anger coupled with indignation and hate against the gangrape incidents which have been occurring at regular intervals across the nation, there is no respite of this kind of brutal and bestial crime.

[Translation] Sir, we talk about a number of legislations and death sentence.

Much is being done, but at times, it seems as if we are penny wise and pound foolish. There is no decrease in the number of cases. Sir, such an incident occurred in Hyderabad, then in Maldah in Bengal which was followed by Unnao case. Where should we go, Who should the people of India approach? The important point is that the accused was released four days earlier in Unnao case. The accused set the victim on fire. The woman ran to seek help. She was hospitalized and now she has been brought to Delhi. She has sustained 95 percent burns. What is happening? Today on 6th of December, Babri Masjid was demolished and a temple is being erected there. On one hand, a temple

dedicated to Lord Rama is being constructed and on the other hand, Sita is being burnt alive... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):

We should remember Ambedkar Sahib as well. The death anniversary of Baba Sahib falls today. Adhir Ranjan ji, it is anniversary of Baba Sahib. You should remember him as well. ...*(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY :Kindly listen to me as to what I am saying. On one hand, the temple of Lord Rama is being constructed. Please pay attention. On one hand, the temple dedicated to Supreme Lord Rama is constructed and on the other hand, Mother Sita is being burnt alive. ... *(Interruptions)* This is the reality in India. I only want to mention as to how the accused wield so much power. The CBI is investigating the case and the Supreme Court has intervened. Security personnel are deployed; still an attempt is made to murder the victim by causing car accident... *(Interruptions)* At times, an attempt is made to murder the victim by setting her on fire. We are heading towards disaster. How were the accused given a free hand? We will have to look into it. ...*(Interruptions)* The accused has been involved in such an incident just after four days of getting released from the jail. What is happening in India? Such an incident in Uttar Pradesh makes us hang our heads in shame. It is said that Uttar Pradesh is becoming *Uttam Pradesh* (the best state), however, gradually,

Uttar Pradesh is moving towards becoming *Adham Pradesh* (worst state)...
(*Interruptions*). Therefore, the Government should give a reply in this regard.

Just see how the accused in Hyderabad were killed. Those who tried to run away were killed by Hyderabad Police... (*Interruptions*) The Uttar Pradesh Police released the accused. They were released on bail. That is why they got the chance... (*Interruptions*)

HON. SPEAKER :Shrimati Meenakashi Lekhi.

...(Interruptions)

SHRIMATI MEENAKASHI LEKHI (NEW DELHI) : Hon. Speaker, Sir, first of all, I would like to say that SIT has been set up to look into the Unnao case. ... (*Interruptions*) The Senger Case is not the first case. This is a separate case. However, as regards the Hyderabad incident, as a female and a lawyer, I feel that the legal process was followed ...(*Interruptions*) “As you sow, so shall you reap.” If someone commits a wrong and tries to escape from the police custody, the weapons given to police are not for decorative purposes... (*Interruptions*) If they were required to be used, they were used. From the legal point of view, FIR will be lodged and the case will be referred to NHRC and an enquiry will be held ... (*Interruptions*)

12.19 hrs

(At this stage, Shri Gaurav Gogoi and some other hon. Members left the House)

The procedure will take its course. The country was stunned by Nirbhaya case which was heard from trial court to Supreme court in four years time and it was disposed of in four years... *(Interruptions)* I regret to say that I live in Delhi. We contributed a lot in Nirbhaya case. The law was amended in this House. Despite that, the Government of Delhi kept the case pending for three years... *(Interruptions)* The Notings of that File should be put in public domain because these are the people who are opportunists. Such an incident occurred in Hyderabad and when the women throughout the country feel unsafe, the file is signed then. I feel that an attempt is being made to create such unfortunate atmosphere in the country. Ours is a country of 130 crore people and something or the other will happen in a country of 130 crore people. There are some criminals, but 90 to 99 percent people are good. It is inappropriate to call those 99 persons characterless and create such an atmosphere in the country. If you go through the data, it is 5 to 7 percent in India. The data in Scandenevian countries is 55 percent. It is 36 percent in USA and 35 percent in UK, however such incidents are not reported on front page there. They are hidden from public view. It is said about India that women are not safe here. This House agrees about the safety aspect. Strict action should be taken. Legal process should be expedited. We should consider changing the mindset of men. Everything should

be set right but through sensitive handling and not by sensationalizing the issues. Thank you...(*Interruptions*)

HON. SPEAKER :Shri Sudheer Gupta, Shri Dushyant Singh and Shri Rajendra Agarwal are permitted to associate themselves with the issue raised by Shrimati Meenakashi Lekhi.

SHRI SUKHBIR SINGH JAUNAPURIA (TONK-SAWAI MADHOPUR) :Sir, I would like to say something on this issue... (*Interruptions*)

HON. SPEAKER: Hon.Member, please wait for a second. You have also submitted a notice. I will give you a chance to speak. Please sit down. When I have told you that I will give you a chance, I will surely give you a chance. First, I will give an opportunity to the Hon. Members from UP and then Hon. Minister will reply.

KUNWAR DANISH ALI (AMROHA) :Sir, I thank you for giving me an opportunity to speak. The incidents of rape are being reported from throughout the country. I had raised this issue in Zero Hour once that there is a need for police reforms in the country. What is the reason that the Police stay quiet and why they are unable to oppose the bail when the accused approaches the court for bail? If a rape victim was burnt alive in public place in Unnao, it shows lack of will power on part of the State Government and police. We want the rapist to get stringent punishment. Judicial process should be expedited. They should be

hanged to death under judicial process and there should not be any leniency in this case.

کنور دانشعلی

(امر وہم): جناب، اپنے مجھے موقع دیا، اسکے لئے آپکا بہت بھلا شکر یہ۔ آج جس طریقے سے عرصت دیکے واقعات، ملک بھر میں ہورہے ہیں اور کہیں کہیں ایسا کد نہیں لے رہے اور می نبھیہ سو الاٹھایا تھا کہ اس ملک میں پولیس کے ریفارم مسکی ضرور تھے .

آخر ایسی کونسی وجہ ہو جاتی ہے کہ جب دوشیکور ٹمینضمانت لینیے جاتا ہے، تو پولیس کہیں نہ کہیں چپڑ جاتی ہے اور وہ اسکی ضمانت کی مخالفت اس طریقے سے نہیں کرتی ہے جس طریقے سے اناؤ کے اندر ہو اکہ ایک عرصت دیکے کیشکار کو سر عام ذندہ جلا یا گیا تو کہیں نہ کہیں ہا نکیسر کار اور پولیس کیولمیں کمی ہے۔ ہمیں چاہتے ہیں کہ جو ریپسٹہیں، انکو سخت سے سخت تسزاملنی چاہئیے۔ عدالتی کام جلد سے جلد پور اہونا چاہئیے۔ انکو جیو ڈیشیلیر و سیکس کے تح تپہانسی کے پھندے پر لٹکایا جانا چاہئیے اور انکے ساتھ کوئی بھیر عایت نہیں برتنی چاہئیے۔

HON. SPEAKER :Shrimati Supriya Sadanand Sule is permitted to associate herself with the issue raised by Kunwar Danish Ali.

SHRI ANUBHAV MOHANTY (KENDRAPARA):Sir, thank you. As a male, I have always respected women and will always do so. It is good to have the entire House come together on such sensitive issues and unanimously ask for stringent punishment for the people who commit atrocities on women and rape them. It pains me when communal aspects are also brought into such sensitive issues. It is a matter of regret because we need to comprehend the trauma that a woman, our sister, a human being and her family go through at such a time. It is highly politicized. We may say here that it shouldn't be politicized, still it is being done inside as well as outside the House. I strongly condemn it. You should give a ruling. No such step should be taken which hurts the sentiments of our countrymen.

PROF. SOUGATA RAY (DUMDUM): Sir, I had given the notice for adjournment motion regarding the Unnao case. I thank you for giving me an opportunity to speak. I do not know for how long women in India will continue to face such atrocities and we will keep on discussing such issues in the House...
(*Interruptions*) I feel ashamed when such a discussion takes place in the Parliament of India. ... (*Interruptions*) When the incidents of atrocities on women are reported on the Front page of the newspaper, we have to raise them being political members. Besides, we have to point out that there was a lapse on the part of State Police and administration. ... (*Interruptions*)

As you are aware that such an incident had occurred in Unnao earlier. Then an attempt was made to burn alive the rape victim in Unnao. She was brought to Delhi by Air Ambulance and she is fighting for her life in Safdarjang Hospital. I had said the other day also that there is a need to give death sentence to the rape...* at the earliest and it was stated in the House that the rapist, sorry, the rapist needs to be hanged to death. Just now it has been mentioned in the House that those involved in Nirbhaya Case have not been hanged yet. It has been seven years now. We had appealed for stringent punishment in that case. Justice delayed is Justice denied.

Today, the accused in Hyderabad were gunned down. It was said that an encounter took place. I noticed that it was praised on Facebook. I am not a supporter of encounter death, but that is how people feel today. They say that the rapists should be lynched or they should be killed in encounter. If we want to establish law and order in the country, we will have to show this by giving stringent punishment to the rapists at the earliest. I appeal to you to ask the Hon. Minister to come to the House with a stringent law and ensure expeditious trial and disposal.

HON. SPEAKER:Shrimati Supriya Sadanand Sule is permitted to associate with the issue raised by Prof. Sougata Ray.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Hon. Speaker, Sir, how do I express myself? I am anguished, distressed and angry. Our mother and sisters are being burnt alive openly. We are all expressing our anguish here, but I am

shocked by the way the accused dare to do so without any fear of the law. What happened yesterday? What did the Telangana Police do? What they did may be right or wrong, but everyone is blessing them.

Sir, I will request you that when we discuss here that they should get stringent punishment and that it should be done through judiciary. However, if we seek justice through judiciary, it has been seven years since Nirbhaya incident.

Sir, I also request you to set up a Committee of Women Members and other Hon. Members of Parliament to recommend as to how strict action can be taken expeditiously in such cases. Such cases should not be heard in lower court. If such case is heard in lower court, an appeal is filed in High Court, Supreme Court and eventually the case is referred to the Hon. President. A law should be enacted to check all this. If such a case is heard directly in the Supreme Court and Supreme Court awards punishment, it should be implemented within a month. All of us agree to it.

HON. SPEAKER : Rajiv Ranjan Singh ji, if all the Members have to make the same point, it has already been made in the House.

SHRI ARVIND SAWANT : Sir, I request you to kindly set up a Committee under your supervision and a law should be enacted after taking a decision on the matter. That is my humble request to you and I condemn last night incident.

HON. SPEAKER :Shrimati Supriya Sadanand Sule and Shri Sudheer Gupta are permitted to associate with the issue raised by Shri Arvind Sawant.

SHRI RAJIV RANJAN SINGH 'LALAN' (MUNGHYR): Hon. Speaker, Sir, all such incidents, whether they occurred in Hyderabad or Unnao should be strongly condemned. However, we live in a society and there are some people who have pervert mentality. Despite enacting all the laws, you cannot control such perverts. The only way to control them is to award stringent punishment through expeditious trial so that they realise that if they commit a heinous crime, they will be punished for it. Hon. Speaker, Sir, I wouldl also like to say that such cases are very sensitive. When such sensitive cases are involved, they should not be politicized. We will have to rise above the political lines to deliberate on such matters. We **are** aware that the day on which you permitted discussion on Hyderabad incident, Hon. Defence Minister had also stated that the entire House should deliberate on it. There is a need to enact a law for expeditious trial so that the judicial process is completed within a fixed time limit.

HON. SPEAKER :Shri Sudheer Gupta is permitted to associate himself with the issue raised by Shri Rajiv Ranjan alias Lalan Singh.

Anupriyaji, Please be brief.

SHRIMATI ANUPRIYA PATEL (MIRZAPUR):Hon. Speaker, Sir, the discussion on Hyderabad case had not concluded when Unnao incident occurred. First of all, I would like to say that whatever happened in Unnao was abominable,

inhuman and insensitive and I strongly condemn it. I would only like to say that the accused out on bail dared to burn alive a girl by dragging her out of the village and that girl on fire ran for help. Today she has been shifted to Safdarjang Hospital by air. We do not know if she will survive or not. We can only pray that she survives.

Hon. Speaker, Sir, I would only like to say that this is not the case of Uttar Pradesh or Telangana but such is the situation throughout the country. The rapists throughout the country have no fear of system. In some way, all of us and the entire system is responsible for it. Death sentence was awarded in Nirbhaya Case, but it was not executed. So long as we do not set an example by hanging the accused, we will not be able to create the fear of the system. I would urge upon you to hold a Nation level dialogue on it. Everyone from Central Government, State Governments should come together rising above the political lines to protect the women and take measures for their safety. A strong message should be given to the nation by ensuring time bound expeditious justice.

HON. SPEAKER: Shri Sudheer Gupta is permitted to associate himself with the issue raised by Shrimati Anupriya Patel.

SHRI SUKHBIR SINGH JAUNAPURIA: Hon. Speaker, Sir, Adhir Ranjan ji has left the House. I wanted to speak in his presence. An incident occurred in Alwar on 27 April. It was a rape case. Election was scheduled for 29 May in that area. That incident was revealed by the State Government after voting. Congress is in power in Rajasthan. ... *(Interruptions)*

Hon. Speaker, Sir, just three days ago, a six year old girl was raped and murdered in Uniyara in my constituency, Tonk. The incident was not mentioned anywhere after that. UP Government has at least taken up the case. However, such cases are not brought to light in the areas where Congress is in power. ...
(Interruptions)

Hon. Speaker, further, I would like to say that these people do not even mention such incidents occurring in their areas. ... (Interruptions)

HON. SPEAKER :Shri Sumedhanand Saraswati, Shri Dushyant Singh and Shri Sudheer Gupta are permitted to associate themselves with the issue raised by Shri Sukhbir Singh Jaunapuria.

Shrimati Smriti Irani ji, Do you want to speak ?

...(Interruptions)

HON. SPEAKER :I have denied their request. Their mic has been muted.

...(Interruptions)

[English]

SHRI KODIKUNNIL SURESH (MAVELIKKARA): This is not a political issue....(Interruptions) The hon. Member wants to politicise it.

[Translation]

HON.SPEAKER: There should not be politics on it.

...(Interruptions)

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI) :Hon. Speaker, Sir, today a Congress Leader is saying that *[English]* this is not a political issue. *[Translation]* I think that you should have been in the House when Adhir Ranjan ji was speaking on this issue deliberately. Just as a BJD Member said that prior to this, the House has perhaps never witnessed the way the communal angle was brought in the issue concerned with dignity and security of women. Today a Member from Bengal was speaking here. I will not take his name. He was speaking about temple. A Member made a statement about the heinous incidents of Hyderabad and Unnao, but remained quiet about what happened in Maldah... *(Interruptions)*

PROF. SOUGATA RAY : What has happened there?... *(Interruptions)*

SHRIMATI SMRITI ZUBIN IRANI :If you are not aware, you should go through the newspaper from West Bengal.

PROF. SOUGATA RAY:I am aware of it... *(Interruptions)*

SHRIMATI SMRITI ZUBIN IRANI: The people who used rape as political weapon in Panchayat election... *(Interruptions)* They are stating their viewpoint here... *(Interruptions)*

Sir, I am not taking any names... *(Interruptions)* But as a Member of the House, I would like to speak out and I hope that people like Gaurav Gogoi should

listen quietly because I am not taking any names... *(Interruptions)* Is it a fact that this House has provided for stringent punishment and recommended death sentence... *(Interruptions)* It is a fact... *(Interruptions)* Is it a fact that this House and the other House... *(Interruptions)* *[English]* Stop shouting at me. ...*(Interruptions)* Stop shouting at me for my ability to profess my views. ...*(Interruptions)* Allow me to finish what I want to say as a Member. The very fact that you shout here today means that you do not want a woman to stand up and talk about issues that she feels passionate about. Take your seats. ...*(Interruptions)* You were quiet when rape was used as a political weapon during the West Bengal Panchayat elections. ...*(Interruptions)* You were quiet. ...*(Interruptions)* I would like to say here today. ...*(Interruptions)* *[Translation]* Whether what happened in Unnao was a heinous Crime? Yes. It is so... *(Interruptions)* Whether what happened in Hyderabad is a heinous crime? Yes it is... *(Interruptions)* Is it inhuman to burn alive a rape victim?... *(Interruptions)* Should they be given death sentence?... *(Interruptions)* Yes. They certainly should... *(Interruptions)* However, will politicizing such crimes help the victim in any manner?... *(Interruptions)*

HON. SPEAKER :The discussion on this issue is concluded.

...*(Interruptions)*

SHRIMATI SMRITI ZUBIN IRANI :Sir, with your permission, I would like to make two-three points. Please let me speak... *(Interruptions)* The Government has released funds to all the states for 1023 Fast track courts so that justice is done

to the women and children through Fast track Courts ...*(Interruptions)* Through this Government, every...*(Interruptions)* Funds were released for ensuring safety of women and women HelpDesk... *(Interruptions)* Sir, I request that 1023 Fast Track Courts and in all the Police Stations... *(Interruptions)*

[Translation]

HON. SPEAKER :Rodmal Nagar ji, You may speak now.

...*(Interruptions)*

SHRI RODMAL NAGAR (RAJGARH): My constituency Rajgarh in Madhya Pradesh is predominantly agricultural area and farming is the prominent source of income here... *(Interruptions)* For the very first time, Modi Government has set the target of doubling the income of the farmers keeping in view the circumstances of the farmers... *(Interruptions)* Hon. Prime Minister has taken a historic decision of distribution of *Kisan Samman Nidhi* in this regard, however, the Government of Madhya Pradesh is unnecessarily keeping the matter pending thereby depriving the farmers of its benefits. ...*(Interruptions)* Corrupt practices are rising in the name of updation of accounts of farmers or updation of list of verification of farmers... *(Interruptions)*. Most of the farmers especially of my constituency have not got the instalments of *Kisan Samman Nidhi*... *(Interruptions)*

Hon. Speaker, Sir, through you, I would like to urge upon the Government that the Departmental Officers and Government of Madhya Pradesh should not harm the interests of farmers due to political reasons. This is my request. Thank you.

..(*Interruptions*)

HON. SPEAKER :Shri Sudheer Gupta is permitted to associate himself with the issue raised by Shri Rodmal Nagar.

SHRI TIRATH SINGH RAWAT (GARHWAL): Hon. Speaker, Sir, through you, I would like to draw the attention of the Hon'ble Minister of Panchayati Raj and Rural Development towards the difficulties being faced in obtaining copies of Family Register and birth and death certificates in rural areas of Uttarakhand due to which local rural people are facing problems... (*Interruptions*) Prior to the new system introduced under Panchayati Raj, the Gram Pradhan used to issue copies of Family Register and birth and death Certificates to the people of their Gram Sabhas which was much easier and convenient. Several difficulties are being faced after the implementation of E-District system. The rural people have to go to Development Blocks to obtain these papers. The copies of Family Registers are not easily available to the applicants at Development Block level.

Sir, people have to cover a distance of 15-20 kilometers from remote villages to go to Development Block and then the concerned officials send them back citing non availability of network. Due to this, they lose precious time and money and are unable to obtain the relevant document as well. Concerned

officers do not give them any assurance. Thus, people are facing too many problems for getting a document.

Through you, I urge upon the Government and also suggest that the rural people should be issued papers in Gram Sabha at Gram Sabha level through E-District system.

DR. NISHIKANT DUBEY (GODDA) :Hon. Speaker, Sir, through you, I would like to draw the attention of the country and the Parliament towards a big scam of ...* is the Gangotri of corruption.

Sir, when Hon. Vajpayee ji was in power in 2003, it was decided that we should set up a company for S Band and Antrix should market it. The talks started in 2003. Our Government was out of power. You will be surprised to know that after our Government was out of power, an agreement was signed on 28 January, 2005 with Antrix and Devas... *(Interruptions)* Devas company was formed on 17 December, 2004. ...*(Interruptions)* The Government of India signed an agreement of 60000 crore rupees with this company... *(Interruptions)*

Sir, my second question is that the companies from which the money came, the Mauritius company... *(Interruptions)* Company was set up in 2006, 2009 and 2010... *(Interruptions)* and ...* ji gave the clearance of FIPB... *(Interruptions)*

HON. SPEAKER :Shri Santosh Pandey ji.

...*(Interruptions)*

SHRI SANTOSH PANDEY (RAJNANDGAON) :Hon. Speaker, Sir, I would like to raise the issue regarding local traders, labourers, daily wagers, officials and school and college students of my constituency Rajnandgaon... *(Interruptions)*

DR. NISHIKANT DUBEY :This clearance was given in wrong manner. The company which was given the clearance, was given in wrong manner... *(Interruptions)* It has caused a loss of 40,000 crore rupees to the Government of India. A CBI case should be filed against the then Prime Minister and the then Minister of Finance of* for this. Through you, I would like to ask the Government... *(Interruptions)*

HON. SPEAKER :Shri Dushyant Singh is permitted to associate himself with the issue raised by Shri Nishikant Dubey.

...*(Interruptions)*

HON. SPEAKER: Suresh ji, do you want to say anything?

...*(Interruptions)*

[English]

SHRI KODIKUNNIL SURESH : Mr. Nishikant Dubey is unnecessarily putting allegation on the ... * Party. He is doing it without any notice. He is doing it

because elections in Jharkhand are going to be there. He wants to gain political advantage ...(*Interruptions*).

[*Translation*]

HON. SPEAKER :Hon. Minister is trying to say something.

...(*Interruptions*)

THE MINISTER OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR) :Hon. Speaker, Sir, we condemn the way some Members have behaved when an Hon. Minister was making a statement. They should apologise ... (*Interruptions*)

HON. SPEAKER: Hon. Members from the Ruling Party and the Opposition Party should not come to the well of the House and bicker with each other when an Hon. Member or Hon. Minister is making his point. Is this a good practice for this House?

...(*Interruptions*)

HON. SPEAKER :This is wrong.

...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL)

:Though they say in Zero Hour that the Government is not responding. When Hon. Minister was responding on behalf of the Government as to how much fund had been given to the States and how the work is not being done, you did not listen to her and also misbehaved. How can this be termed as appropriate...

(Interruptions)

HON. SPEAKER:Just a minute, please speak. What do you want to say?

...(Interruptions)

HON. SPEAKER:Just a minute, please let him speak. I will give you a chance as well.

...(Interruptions)

SHRI GAURAV GOGOI (KALIABOR) : Hon. Speaker, Sir, when we made our point, we were expecting that the concerned Minister, that is the Minister of Home Affairs will respond as the matter of law and order was raised...

(Interruptions) However, the concerned Minister was not there despite giving the notice for adjournment Motion... *(Interruptions)*

Secondly, the Hon. Minister started making political comments instead of going into details of the incident that has occurred.. *(Interruptions)*

HON. SPEAKER: Just a minute, please take your seat. Let me hear his point.

...(Interruptions)

SHRI GAURAV GOGOI: Hon. Speaker, Sir, we wanted the Government to tell us as to how those four people were released and why were the women there not helped by the local District Police. All this information was not given. Only political comments were made and an aggressive speech delivered. We oppose the aggressive speech, political comments and also deviating from the main issue. We did not come to the well, We opposed it from our own seat..
(Interruptions)

HON. SPEAKER:Just a minute, Hon. Members may please maintain silence. Hon. Member has said that a political comment was made. I would like to ask you. Is it appropriate for an Hon. Member to come to the well and threaten someone after a political comment is made?

...(Interruptions)

HON. SPEAKER: Please sit down. When I am speaking, why is the entire House talking. There should be a code of conduct. A political comment has been made from this side, but you also make such political comments. Those comments are very serious and objectionable. Should the Members from this side come to the well? I am stating this in the House. This is my second session and I want to make a code of conduct for this House in these five years. A serious comment may have been made but it should be responded with a serious comment. If it is unparliamentary, it would be my responsibility to expunge it from the record. If the newspaper print it even when it is not on record, a code of conduct will be made for them as well. This House should function in this manner only. However

we should not resort to bickering with each other in the well after a political comment is made. It might have been the case earlier and it might have happened earlier, but I seek your cooperation in my tenure and I want your help in conducting the business of the House with such dignity that it sets an example for the country and entire world.

...(Interruptions)

HON. SPEAKER: Just a minute. I have already explained the matter pertaining to the Hon. Minister.

...(Interruptions)

HON. SPEAKER: Just a minute, no, you cannot order me as to whose name should be called out and whose name should not be. All right. Please do not order sitting in your seats that this person's name should be called out or that person should be asked to speak. Please stop this practice of issuing orders while sitting in your seats otherwise I will have to strike out your names and ask you to leave the House. This is not the way.

...(Interruptions)

HON. SPEAKER: Hon. Members, a discussion is scheduled to be held on agriculture and I would like us all to assemble after the lunch break at 1.30 pm. First Adhir Ranjan ji will speak on agriculture and after that, reply will be given.

...(Interruptions)

HON. SPEAKER: Hon. Member, please listen. You may ask me to apologise, however there should not be practice of apologizing daily after speaking in a wrong manner. Please do not speak in a wrong manner.

...(Interruptions)

HON. SPEAKER :Hon. Minister, I have already spoken on your behalf.

...(Interruptions)

SHRIMATI SMRITI ZUBIN IRANI :Hon. Speaker, Sir, please permit me to speak.

Please ...(Interruptions)

HON. SPEAKER :Now the House is adjourned till Thirty Minutes past Thirteen of the Clock.

12.50 hrs

*The Lok Sabha then adjourned till Thirty
Minutes past Thirteen of the Clock.*

13.33 hrs

*The Lok Sabha reassembled at Thirty-Three
Minutes past Thirteen of the Clock.*

(Shrimati Meenakashi Lekhi *in the Chair*)

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND
MINISTER OF MINES (SHRI PRALHAD JOSHI) :**Hon. Chairperson, Madam,

when Smriti Irani ji was speaking, Shri T.N. Prathapan and Adv. Dean Kuriakose misbehaved which is highly condemnable *[English]* This is most condemnable.

[Translation] It is wrong to come in a threatening manner in front of a women Member *[English]* She was talking as a lady Member of this House, and at that

time, everybody had expressed their opinions. *[Translation]* My style of expression is different and AdhirRanjan has his own style *[English]* But if you

become aggressive, *[Translation]* It is not right. *[English]* It is most uncalled for.

[Translation] I urge upon Adhir Ranjan ji to call those two Hon. Members and ask them to apologize. *[English]* They should ask for the apology unconditionally.

...(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): The fact is that at that time, I was not inside the House. *[Translation]* I was outside for some work.

So far as Smriti Irani ji is concerned *[English]* Smriti Irani Ji is very fond of all of us. *[Translation]* She has a great regard for us. She is a dignified lady. She is

highly competent Minister. She has been in charge of various Ministries for a

long time. I do not have any information in this regard. I will speak to the Hon. Members whose names have been taken and look into the matter. I can not make any comment in this regard right now... *(Interruptions)* I do not have any information... *(Interruptions)* What I am saying is true. I was not here at that time... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL)

: You will have to call them here.. *(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY :I will find out and get back to you ... *(Interruptions)*

HON. CHAIRPERSON:Sangeeta ji, what are you saying?

THE MINISTER OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR) : Please call them... *(Interruptions)*

HON. CHAIRPERSON: I will speak to them.

...*(Interruptions)*

[English]

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): This is the temple of democracy and it is a black day for parliamentary democracy if the lady Minister is being threatened by an Opposition MP in the Lok Sabha on the floor of the House. It is not necessary; everybody has their way of expressing themselves. She did not say anything derogatory; she did not say anything

inflammatory. But it is unacceptable, we are witness to it. If a Member of Parliament talking about protecting women outside the House is ready to perpetrate a crime and ...*(Interruptions)*. No, this is not right. ...*(Interruptions)*. He pulled up his sleeves and he came forward. We are all witness to this. ...*(Interruptions)*.

HON. CHAIRPERSON: Adhir ji, I have a suggestion.

... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: All may please sit down.

...*(Interruptions)*

[English]

HON. CHAIRPERSON: We will re-constitute at around 2.30 PM. You go and have a brief. You talk to those people and then we will re-constitute at 2.30 PM.

SHRI ADHIR RANJAN CHOWDHURY : Please listen to me, Madam. As we know, our hon. Speaker is the ultimate arbiter. ...*(Interruptions)*. I am leaving the entire episode ...*(Interruptions)*

SHRI ARJUN RAM MEGHWAL : You can see the video. *[Translation]* You may see the video and then tell us...*(Interruptions)*

[English]

HON. CHAIRPERSON: Adhir ji, you have explained yourself. We are not holding anything against you. I am giving you time for one hour.

[Translation]

The House is adjourned till Thirty Minutes past Fourteen of the Clock.

13.38 hrs

*The Lok Sabha then adjourned till Thirty
Minutes past Fourteen of the Clock.*

14.32 hrs

*The Lok Sabha reassembled at Thirty-Two Minutes
past Fourteen of the Clock.*

(Shrimati Meenakashi Lekhi *in the Chair*)

[English]

HON. CHAIRPERSON: The Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND

MINISTER OF MINES (SHRI PRALHAD JOSHI): Madam, as it has already been raised when you were chairing, before we could re-assemble, we had made a specific request, through you, that their behaviour was highly condemnable; and they should apologise. I feel that deliberately, they have not reached the House. All the Members especially, lady Members of this House are very much agitated.

I appeal to you that either they should be summoned and they should be directed to tender their apology, or else, they should be suspended from the House. This is my firm demand.

[Translation]

SHRI ANUBHAV MOHANTY (KENDRAPARA):Hon. Chairperson, Madam, a serious matter is being discussed in the House since morning. We are talking about protecting women, ensuring the safety of women, and how to give due regard to them. I do not want to take the name of any party at this time. *[English]*

I respect all the political parties here. So, I just want to say that a few of our

fellow Members created disturbances. I cannot exactly say; *[Translation]* You have CCTV Cameras. The footage must be available *[English]* have all rights to check.

[Translation]

Disturbance was created here and inappropriate behaviour was observed towards lady Members inside the House. In view of the matter being discussed here, I feel that each Woman Member has a right to speak on it. Not just one or two Women Members, rather all the Women Members have the right to speak on it.

As the Minister of parliamentary Affairs said just now that *[English]* specially, women Members of Parliament are agitated. No, Mr. Minister, Sir. Even men, the male Members of Parliament are also agitated. We do not expect such kind of behaviour from real men. *[Translation]* That is why I want you to check the records and on the basis of what you may find in the records *[English]* you have every right to take action; and we all support you, Madam. Thank you so much.

[Translation]

SHRI S.S.AHLUWALIA (BARDHMAN-DURGAPUR): Hon. Chairperson, Madam, a matter of condemning an incident was being discussed in the House. How will we be able to talk about ensuring justice for the women when we are unable to protect the lady who is our *Rakhi* sister? How will we be able to repay her debt? When a woman was expressing her anguish in the House asking for her rights, the people who raised their hands to threaten her should come inside the House and apologize to her. Right now when they are not present in the House, the leader of their party should apologize to the Members with folded hands... (*Interruptions*) First he should apologize and then the Members of his party should apologize... (*Interruptions*) Otherwise such Members... (*Interruptions*) The Leader of their party is saying in the House that they are not here. We accept what he says because it is Friday today and they must have left. If they have left, they will have to apologize on Monday. If they do not apologize, it is point of order. Action should be taken against them. Action should be taken against such indecent behaviour. We may amend the laws and the Rule books but if the voice of our mothers and sisters is suppressed, it will not be tolerated.

SHRI VISHNU DATT SHARMA (KHAJURAHU): Hon. Chairperson, Madam, this incident has occurred due to the same Members who tried to physically assault the Marshals in this House. Therefore, all of us want that strict action should be taken against them. If they continue to attack women in this manner

and behave like ruffians in this House, the entire country is watching it. What they are trying to do is highly condemnable and strict action should be taken against them.

SHRI DEVENDRA SINGH BHOLE (AKBARPUR): Hon. Chairperson, Madam, in our Indian culture, the women are respected in the household and villages and this is the temple of democracy. We enact laws for the country and the society in this temple of democracy in order to ensure the prosperity of our society and country. Therefore, I request that the Members responsible for such abominable behaviour should apologize in this House. Last time, they had behaved in this manner with the Marshals. I request you and I feel that when we express our concern about women, we should rise above party lines and keeping in view the dignity of women, we should ask them to come to the House and apologize and ensure that such an act is not repeated.

SHRI SUMEDHANAND SARASWATI (SIKAR): Hon. Chairperson, Madam, such an incident has occurred in the House today that while on one hand, everyone was expressing concern about the people who tried to burn alive a woman after being released on bail and on the other hand, when an Hon'ble Minister was making a Statement in the House responsible for ensuring safety inside the country and enacting laws and Rules for the country, such a situation developed here. Despite that, when they were being warned again and again, they had to be dragged back. They raised their hands and behaved in an aggressive manner. It is believed in our culture that '*Yatra Naryastu pujanya*,

ramante tatra devatah' (Gods reside where the women are respected). What to say of worshipping, this was an act of insulting a woman publicly. I feel that if such disgusting behaviour is shown in the House, what message will we give to our countrymen and to the world? I feel that concrete action should be taken in this regard. Disciplinary action should be taken so that a message goes to all the Members and the country and such an act is not repeated in future.

SHRI GUMAN SINGH DAMOR (RATLAM):Hon. Chairperson, Madam, we worship our mothers and sisters. We worship our daughters and young girls as Goddesses in *Navratri*. Such is the atmosphere today that our Goddesses are not safe in our country. They are not safe in the country and when we are discussing in the House, they are not safe inside the House as well. If this is the way our Woman Member and Hon. Minister is treated, what message are we giving to the entire country and the world? Madam, I humbly request you to kindly take strict action against the concerned Members involved in this incident and a message should go out that such incidents should not be repeated.

SHRI MANOJ KOTAK (MUMBAI NORTH-EAST):Madam, as regards the incident that has occurred in the House today, some Members have the tendency to repeat such acts. Last time, they came to blows with a Marshal. However, the leaders of their party may not have cautioned them. Today, when we are talking about the dignity of a woman and the safety of women, if a Member insults a woman, the Leader of their party should think it over and teach them that this is the House and a temple of democracy and one is expected to

behave in a dignified manner here. It may be your right to raise slogans against a Member after getting aggressive, but it is indecent to behave in such a manner when a woman is speaking. They should apologize. Those Members should apologize. How did the leader of their party allow them to leave without apologizing? Perhaps it is their culture and manners that he let such Members leave. He asked them to leave. This might be the culture and manners followed in their party. A wrong has been committed today.

SHRI SHANKAR LALWANI (INDORE):Hon. Chairperson, Madam, when Hon. Minister was responding about the issue concerning the women of our country, such an incident occurred. The entire country was watching today that we make laws for the safety of women and the Hon. Members of Congress come here like predators and behave in such a manner. Our sisters are watching from the gallery that this is the same House which enacts the law and this is the same House where the mothers and sisters are not honoured. I would like to say that an apology will not do. Strong action should be taken against them.

DR. DHAL SINGH BISEN (BALAGHAT):Madam, I say this with heavy heart that such an incident occurs here even when we make tall claims about protecting our womenfolk outside the House. However, we see in this House that an attempt is made to misbehave with our woman Minister who is highly respectable and a senior Minister. They raised their hands and came to the well leaving the seats. What did they want to show? Did they want to assault our Woman Minister inside the House? Such was their conduct. When we fill the

forms, we see that a *goonda* or a criminal may not enter the House. It should be looked into as to what is their nature and conduct.

Hon. Chairperson, through you, I would like to say that an apology will not be enough. The matter should be looked into and they should be suspended from the House so that it sets an example that no Member has a right to insult a woman inside the House. If they can dare to insult a woman inside the House, who knows what they are up to outside the House. Therefore, through you, I would like to say that their conduct outside the House should be thoroughly investigated.

SHRIMATI RAMA DEVI (SHEOHAR) :Hon. Chairperson, Madam, everyone is speaking with great anguish today. The atmosphere in the entire country has been vitiated. All of us are concerned about it. We feel that we have come to this House to work for the people and the women. I also feel that the Members who come here should know as to what they should speak and where they are speaking and how they should behave. They lack such discretion. Just an apology is not appropriate. They should be given strict punishment. Only then the country will come to know that these Members indulge in this kind of abominable and bad behaviour. Such people should not be spared. This is not just my sentiments. These are sentiments of all the Men and Women. Men will have to answer their family members as well. Their wife and daughter will ask them that they became a Member of Parliament and why did they not punish such people when they saw how these Members behaved with a woman

Minister. Then they will not be able to reply. Therefore, I want that these Members should be given strict punishment so that others may not merely tender an apology after making a mistake again. Such an incident should not be repeated.

SHRI BHAGWANT MANN (SANGRUR):Hon. Chairperson, Madam, a serious issue was being discussed here today and we were discussing the incident that occurred in Unnao and Hyderabad. Entire country is concerned about it. Madam, I hail from Punjab. Punjabis are known for protecting their womenfolk. The way we are treating our womenfolk is highly condemnable. This is the temple of democracy. Laws are framed here. If the Lawmakers break the Law, how can we expect others to follow them?

Madam, in the end, I would like to quote a couplet by Rahat Indori that –

*“Kabootaron ko khuli chat bigaad deti hai
Aadmi ko buri lat bigaad deti hai
Jurm karne vale itne bure nahin hote hain,
Sazaa na dekar adaalat bigaad deti hai”*

If Congress Party had punished them the day they misbehaved with Marshal, they may not have dared to behave in such a manner today...
(Interruptions) I strongly condemn this incident... (Interruptions)

HON. CHAIRPERSON: Please wait a minute. Let us hear Adhir ji.

...(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY :Let me speak at least... *(Interruptions)*

This is all pre-planned... *(Interruptions)* One can see your plan.

HON. CHAIRPERSON: Adhir ji, you were given an hour. The Members have not come to the House.

...*(Interruptions)*

HON. CHAIRPERSON: Please listen to me.

...*(Interruptions)*

HON. CHAIRPERSON: The Members did not come to the House.

...*(Interruptions)*

HON. CHAIRPERSON: You were given an hour to bring them in the Hall, inside the House.

...*(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY :This is a minor matter... *(Interruptions)*

HON. CHAIRPERSON: Please wait a minute.

...*(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY: Let me speak. ... *(Interruptions)*

HON. CHAIRPERSON: Just a minute. Will you let me speak?

...*(Interruptions)*

HON. CHAIRPERSON: The House is adjourned to meet again on Eleven of the Clock on Monday, December 9, 2019.

14.46 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 9, 2019/ Agrahayana 18, 1941 (Saka)*

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